

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
XXXXXX

508/ 198 90

DATE OF DECISION 29.6.1990

Dr. Chinnamma George Applicant (s)

M/s. Mathews P. Mathew, Advocate for the Applicant (s)
K.P Vijayan

Versus

The Director, Respondent (s)
Central Institute of Fisheries Technology,
Cochin and 3 others

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. M.Y PRIOLKAR, ADMINISTRATIVE MEMBER

&

The Hon'ble Mr. N.DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

HON'BLE SHRI N.DHARMADAN, JUDICIAL MEMBER

The applicant is challenging her transfer from Cochin to Veraval on various grounds.

2. The applicant is working as a Sr. Scientist under the first respondent. She conducted research and took PhD in 'Bio-chemical changes associated with processing of Shell Fishes and flavour constituents of body meat and claw meat of crab'. According to the applicant she is doing research and other connected work in the office on shell fish which is available in plenty only in the place where she is now working. Shell fish is not available at Veraval where she is now transferred. Hence her works can be better

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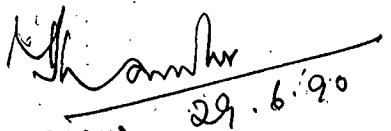
utilised by the respondents only if she is allowed to continue at Cochin. She has a case that there are three other seniors at Cochin, who are continuing in this station for a long time. Without considering ^{the} transfer of those officers, the applicant cannot be transferred at this stage. She also contended that no lady Scientist had ever been transferred from Cochin to outside stations. The policy dealing with the transfer of the Scientists are governed by Annexure-K produced along with the application and the transfer is against the provisions of this Annexure-K. She has also raised some allegations of malafide against the respondents and personal difficulties arising on account of the present transfer. Hence she submitted Annexure-F representation before the second respondent. It is even now pending consideration.

3. We have heard the learned counsel appearing on behalf of the respondents also. In view of the allegations and the grounds raised in the application we feel that the case of the applicant requires a serious consideration by the competent authority in the light of the policy statements dealing with the transfers of Scientists. Accordingly in the interest of justice we dispose of the application directing the second respondent to consider the grievance of

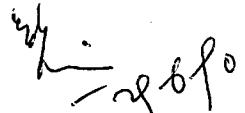
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the applicant as stated in Annexure-F representation along with her allegations and averments in the Original Application filed before this Tribunal as indicated above, as expeditiously as possible at any rate within a period of one month from the date of receipt of a copy of this judgment.

4. The learned counsel for the applicant also submitted that in view of the personal difficulties of the applicant she has submitted an application for long leave and she intends to avail of her available leave till the disposal of the Annexure-F representation. If she files any application for leave till the disposal of the representation Annexure-F, the second respondent shall consider the same and pass orders in accordance with law. We dispose of the O.A with the aforesaid directions. There will be no order as to costs.


(N. DHARMADAN)
JUDICIAL MEMBER

29.6.90


(M.Y. PRIOLKAR)
ADMINISTRATIVE MEMBER